

MINUTES OF THE MEETING No. 46/11 dated 16.2.2011(held on 17.2.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri S.K Aggarwal DC (SSI)
4. Shri A.K Aggarwal, Jt. IA
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy. DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.44/11 for confirmation and confirmed and adopted the same without any change.

Case No M-322 NC No.46/11 Dated 16.2.11 (held on 17.2.2011)	M/ s Kaygee Loparex, Mumbai F.No. 01/83/162/749/AM11/DES-IV 1) RLA F.No.03/94/40/319/AM08 Lic.No.0310434159 dated 27.6.2007 2) RLA No.03/94/40/791/AM07 Lic.No.0310404240 dated 16.10.2006 3) RLA F.No.03/94/40/1108/AM07 Lic.No.0310414638 dated 5.1.2007 4) RLA F.No.03/94/40/1107/AM07 Lic.No.0310414639 dated 5.1.2007 5) 03/94/40/225/AM08 Lic.No.0310431373 dated 1.6.2007
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The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide U.O.No.Nil dated 15.2.2010 the Committee decided to approve the case as under:-

Export Item: Release Liner (Silicon Coated Paper) 60-80 GSM

“The Contentions of office of Jt.DGFT, Mumbai have been noted and in this connection it is stated that the item of export is indeed one side coated. Since it will be used in release liners and the norms have been worked out by this office taking into consideration this aspect. In view of the above, the description of export indicated is **“Release Liners (Silicon Coated Paper) One sided Siliconised Paper Grammage – 62”** can be taken

for fulfillment of export obligation mentioned in these licences.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-323 NC No.46/11 Dated 16.2.11 (held on 17.2.2011)	M/ s Hindustan Unilever Ltd, Mumbai F.No. 01/83/50/ 26/AM11/DES-IV RLA F.No.03/94/40/864/AM10 Lic.No.0310558554 dated 4.2.2010
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(PC Div.) vide U.O.No.46011/57/2010-PC-II dated 18.2.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
New Vaseline Original Pure Skin Jelly	1 Kg	Yellow Petroleum Jelly (Rajell YP21AJ6)	1.01 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-324 NC No.46/11 Dated 16.2.11 (held on 17.2.2011)	M/ s Himadri Chemicals & Industries Ltd, Kolkata 1) F.No. 01/85/50/ 31/AM10/DES-IV RLA F.No.02/24/40/002/AM10 Lic.No.0210126586 dated 18.5.2009 2) F.No.01/85/50/32/AM10/DES-IV RLA F.No.02/24/40/007/AM10 Lic.no.0210126589 dated 18.5.2009 3) F.No.01/85/50/33/AM10/DES-IV RLA F.No.02/24/40/008/AM10 Lic.No.0210126590 dated 18.5.2009 4) F.No.01/85/50/34/AM10/DES-IV RLA F.No.02/24/40/009/AM10 Lic.o.0210126594 dated 18.5.2009 5) F.No.01/85/50/35/AM10/DES-IV RLA F.No.02/24/40/12/AM10 Lic.No.0210126595 dated 18.5.2009 6) F.No.01/85/50/86/AM10/DES-IV RLA F.No.02/24/40/93/AM10 Lic..No.0210130724 dated 24.8.2009
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7) F.No.01/85/50/87/AM10/DES-IV
RLA F.No.02/24/40/94/AM10
Lic.No.0210130726 dated 24.8.2009

The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 11.1.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/83-ALC1/2010 **MEETING DATE** : 16.02.2011

Case No.: 23/42/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status: Case Approved																								
HQ File :01/83/050/00791/AM11/	RLA File :09/24/040/00377/AM08/	Lic.No/Date:0910032647 11.01.2008	Defer Date:																								
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 15.2.2011, the Committee decided to approve the case as under:- <u>Export Item</u> - <table border="1" style="width: 100%; border-collapse: collapse;"><thead><tr><th style="width: 10%;">S.No.</th><th style="width: 60%;">Description of Item</th><th style="width: 30%;">Quantity</th></tr></thead><tbody><tr><td>1.</td><td>Poly Coated Carbon Board 2 PE (Grey Back Board Coated with 15 GSM LDPE for Top Liner and 15 GSM LDPE for Bottom Liner of Detergent Carton)</td><td>1 MT</td></tr></tbody></table> - <u>Import Item</u> <table border="1" style="width: 100%; border-collapse: collapse;"><thead><tr><th style="width: 10%;">S.No.</th><th style="width: 60%;">Description of Item</th><th style="width: 30%;">Quantity</th></tr></thead><tbody><tr><td>1.</td><td>Bleached Softwood Pulp (Softwood/hardwood Pulp)</td><td>0.8648 MT</td></tr><tr><td>2.</td><td>Latex SBR (50% DRC)</td><td>0.0330 MT</td></tr><tr><td>3.</td><td>Kaolin</td><td>0.0327 MT</td></tr><tr><td>4.</td><td>Calcium Carbonate</td><td>0.1128 MT</td></tr><tr><td>5.</td><td>Starch</td><td>0.0260 MT</td></tr></tbody></table>				S.No.	Description of Item	Quantity	1.	Poly Coated Carbon Board 2 PE (Grey Back Board Coated with 15 GSM LDPE for Top Liner and 15 GSM LDPE for Bottom Liner of Detergent Carton)	1 MT	S.No.	Description of Item	Quantity	1.	Bleached Softwood Pulp (Softwood/hardwood Pulp)	0.8648 MT	2.	Latex SBR (50% DRC)	0.0330 MT	3.	Kaolin	0.0327 MT	4.	Calcium Carbonate	0.1128 MT	5.	Starch	0.0260 MT
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5.	Starch	0.0260 MT																									

6.	Poly Vinyl Alcohol (PVA)	0.0001 MT
7.	Rosin	0.00385 MT
8.	Wrapper Between 120-200 GSM/Core Popes)	As per packing policy
9.	LDPE	1.01 Kg/kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

4

Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DBT vide their U.O.No. BT/IL/05/329/2010-PID dated 2.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Concept Quick Unit Dose Solution (9247X)	1 Unit (1000 No.)	1. Catalase Solution in Glycerol/Ethanol 2. Purell PE 1840H	0.03055 Litre 8.4 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DBT vide their U.O.No. BT/IL/05/329/2010-PID dated 2.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Concept Quick Unit Dose Solution (9247X)	1 Unit (1000 No.)	1. Catalase Solution in Glycerol/Ethanol 2. Purell PE 1840H	0.03055 Litre 8.4 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide their U.O.No. 46011/54/2008-PC-II dated 18.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Motor Spirit	1 MT	1. Naphtha 2. Hitec 6560	0.734 MT 0.125 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

	Case No.:10/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
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8	HQ File :01/83/050/00778/AM11/	RLA File :34/24/040/00011/AM11/	Lic.No/Date:3410026919 28.04.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

9	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

10	Case No.:11/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00779/AM11/	RLA File :34/24/040/00249/AM10/	Lic.No/Date:3410026928 29.04.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

11	Case No.:13/42/83-ALC1/2010	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00781/AM11/	RLA File :03/94/040/00095/AM11/	Lic.No/Date:0310572037 29.04.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

12	Case No.:16/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00784/AM11/	RLA File :34/24/040/00251/AM10/	Lic.No/Date:3410026930 29.04.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

	Case No.:17/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00785/AM11/	RLA File :34/24/040/00250/AM10/	Lic.No/Date:3410026929	Defer

13		29.04.2010	Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

14

Case No.:44/46/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00889/AM11/	RLA File :05/23/040/00008/AM11/	Lic.No/Date:0510263361 29.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/4/2009Ch.II dated 31.8.2009, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
KINOX – B42 mixture of 1 Part Tris (3,5di-tert-butyl-4 hydroxy benzyl) Isocyanurate (KIONOX 34) + 2 Part Tris (2,4 –Di-tert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Diterityr butyl Phenol 2. Isocyanuric Acid 3. Para formaldehyde 4. Dibutyl Amine 5. Aceto nitrile 6. 2,4-Di Tert Butyl Phenol 7. Iso Propyl alcohol 8. Phosphorous Trichloride	0.317 Kg 0.066 Kg 0.0462 Kg 0.024 Kg 0.099 Kg 0.801 kg 0.179 Kg 0.170 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:19/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Rejected
	HQ File :01/83/050/00541/AM11/	RLA File :30/24/040/00006/AM11/	Lic.No/Date:3010066651 03.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.42/83 dated 19/1/2011. Hence the case is withdrawn.			

16	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

17	Case No.:65/46/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00910/AM11/	RLA File :09/24/040/00021/AM11/	Lic.No/Date:0910041957 06.05.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

18	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . M/o Petroleum & Natural Gas vide their U.O.No. P-19011/18/2010-Sup dated 5.1.2011, have recommended a norm of 1.76. However, the Committee discussed the case and decided to approve a norm of 1.70 for export of Lube Oil Base Stock (LOBS), as per application , as under.			
	Export Item	Qty.	Import Item	Qty.
	Lube Oil Base Stock (LOBS)	20,000 MT	Crude Oil	34000.000 MT
	Lube Oil Base Stock (LOBS) Also Know as Base Oil. It is Hydrocarbon used for manufacture of Lubricating Oil		Crude Oil is a mixture of different hydrocarbon compounds	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:30/42/83-ALC1/2010	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00798/AM11/	RLA File :05/23/040/00197/AM10/	Lic.No/Date:0510264386 14.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 15.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self Adhesive paper 148 GSM+/-10% Adhesive Coating Wt. 17 Gms+/-15%	1 Sq. Mtr.	1. Uncoated paper 70 GSM+/-10%	1.04 Sq. mtr.
			2. Glassine Base paper 60 GSM+/-10%	1.05 Sq. mtr.
			3. Solprene (Butadiene Styrene)	0.00286 Kg

		Polymer 4. Wingtack (Hydrocarbon Resin)	0.00358 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

21	Case No.:29/42/83-ALC1/2010	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00797/AM11/	RLA File :05/23/040/00234/AM10/	Lic.No/Date:0510264585 20.05.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

22	Case No.:51/46/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00896/AM11/	RLA File :30/24/040/00009/AM11/	Lic.No/Date:3010067066 24.05.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

23	Case No.:42/46/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00887/AM11/	RLA File :05/23/040/00053/AM11/	Lic.No/Date:0510265266 02.06.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

	Case No.:12/42/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00780/AM11/	RLA File :03/95/040/00193/AM11/	Lic.No/Date:0310578185 10.06.2010	Defer Date:

24

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/37/2007-Ch.II dated 25.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Yellow 246 (Yellow 12)	1 Kg	1. Benzene Sulfonyl Chloride 2. Ortho Nitro Chloro Benzene 3. 2-Phenyl Indole-5-Sulfonic Acid (PS ACID)	0.485 Kg 0.422 Kg 0.666 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.:43/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00888/AM11/	RLA File :07/21/040/00157/AM11/	Lic.No/Date:0710072181 10.06.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011				

26	Case No.:15/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00783/AM11/	RLA File :34/24/040/00009/AM11/	Lic.No/Date:3410027261 17.06.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..				

27	Case No.:15/46/83-ALC1/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00860/AM11/	RLA File :34/24/040/00058/AM11/	Lic.No/Date:3410027274 17.06.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011				

28	Case No.:26/42/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00794/AM11/	RLA File :05/23/040/00061/AM11/	Lic.No/Date:0510266662 22.06.2010	Defer Date:16.03.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.

29	Case No.: 34/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status: Case Deferred
	HQ File :01/83/050/00879/AM11/	RLA File :34/24/040/00022/AM11/	Lic.No/Date:3410027334 24.06.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

30	Case No.: 5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status: Case Rejected
	HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990 25.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 28/8/2010 issued by Deptt. Of C&PC(Chem Div.) followed by reminder dated 31.12.2010 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

31

Case No.:20/42/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00788/AM11/	RLA File :03/94/040/00312/AM11/	Lic.No/Date:0310584218 20.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. Nil dated 12.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chrome CA Salt (Containing 91% of Chrome Acid)	1 Kg	Chrome Acid	0.990 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 31/42/83-ALC1/2010	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status: Case Approved
	HQ File :01/83/050/00799/AM11/	RLA File :06/24/040/00024/AM11/	Lic.No/Date:0610018576 22.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No.			

14010/94/2009Ch.II dated 29.10.2009, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Catalyst 32-5 (containing Zinc Oxide 89.5% minimum)	1 Kg	1. Zinc Oxide 2. Zinc Carbonate 3. Cement Fondu	0.805 Kg 0.270 Kg 0.088 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 7/42/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status: Case Approved
HQ File :01/83/050/00775/AM11/	RLA File :03/94/040/00252/AM11/	Lic.No/Date:0310585143 27.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/7/2009-Ch.II dated 18.2.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Tanisor PW.IN p (Synthetic tanning Agent for leather) containing 62.5% of Condensation product of Urea, Formaldehyde & Sodium salt of Phenolsulfonate and 11% of Condensation product of Phenol and Formaldehyde and 0.3% of Sodium Meta Bisulphite	1 Kg	1. Phenol 2. Sodium Meta bisulphate 3. Urea	0.341 Kg 0.003 Kg 0.140 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 14/42/83-ALC1/2010	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status: Case Deferred
HQ File :01/83/050/00782/AM11/	RLA File :03/94/040/00266/AM11/	Lic.No/Date:0310585574 30.07.2010	Defer Date:16.03.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011

Case No.: 6/38/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status: Case Deferred
HO File :01/83/050/00685/AM11/	RLA File :03/95/040/00320/AM11/	Lic.No/Date:0310585717	Defer

35			02.08.2010	Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..				

36	Case No.:6/42/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00774/AM11/	RLA File :03/95/040/00319/AM11/	Lic.No/Date:0310585786 03.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

37	Case No.:35/46/83-ALC1/2010	Party Name:GUJARAT ALKALIES & CHEMICALS LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00880/AM11/	RLA File :34/24/040/00078/AM11/	Lic.No/Date:3410027603 03.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

38	Case No.:54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

39

Case No.:33/46/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00878/AM11/	RLA File :03/94/040/00354/AM11/	Lic.No/Date:0310586708 10.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/46/2010-Ch.II dated 13.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Neobrite GS 107 (3 Butene-2-one-4-Phenyl)	1 Kg	1. Benzaldehyde	0.764 Kg
		2. Acetone	0.150 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.:53/46/83-ALC1/2010	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00898/AM11/	RLA File :02/24/040/00085/AM11/	Lic.No/Date:0210146544 16.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

41	Case No.:55/46/83-ALC1/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00900/AM11/	RLA File :02/24/040/00071/AM11/	Lic.No/Date:0210146545 16.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

42	Case No.:56/46/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00901/AM11/	RLA File :07/24/040/00176/AM11/	Lic.No/Date:0710073639 17.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

43	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

44	Case No.:13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

Case No.:14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2010	Status:Case
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45			16.02.2011	Deferred
	HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

46	Case No.:20/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00865/AM11/	RLA File :34/24/040/00081/AM11/	Lic.No/Date:3410027917 08.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

47	Case No.:41/46/83-ALC1/2010	Party Name:INDIAN TONERS & DEVELOPERS LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00886/AM11/	RLA File :05/23/040/00127/AM11/	Lic.No/Date:0510272451 09.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

48

Case No.:34/42/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00802/AM11/	RLA File :30/24/040/00027/AM11/	Lic.No/Date:3010069426 10.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem Div.) vide U.O.No.15022/8/2010-Ch-II dated 26.4.2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Cartap Hydrochloride 50% SP	1 Kg	1. Cartap Hydrochloride Technical 98%	0.512 Kg
		2. Diluent - Lacetoxe	0.4775 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:36/46/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00881/AM11/	RLA File :31/24/040/00115/AM11/	Lic.No/Date:3110044669	Defer

49		14.09.2010	Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

50	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

51	Case No.:22/34/83-ALC1/2010	Party Name:ASHA TRANS PHARMA PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00613/AM11/	RLA File :03/94/040/00508/AM11/	Lic.No/Date:0310593262 21.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to transfer the case to PC Division. U.O sent to PC Div. on 18.1.2011. Accordingly the case may be re-listed on 16.3.2011.			

52

Case No.:21/42/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00789/AM11/	RLA File :03/94/040/00027/AM11/	Lic.No/Date:0310593431 22.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(PC Div.) vide their U.O.No. 46011/11/2010-PC.II dated 18.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (C10/C-20)	1 Kg	Heavy Aromatic	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

54	Case No.:8/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00776/AM11/	RLA File :08/24/040/00167/AM10/	Lic.No/Date:0810092407 23.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

55	Case No.:9/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00600/AM11/	RLA File :08/24/040/00264/AM10/	Lic.No/Date:0810092550 27.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

56	Case No.:3/38/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00682/AM11/	RLA File :08/24/040/00242/AM10/	Lic.No/Date:0810092552 27.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

57	Case No.:11/34/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00602/AM11/	RLA File :04/24/040/00147/AM11/	Lic.No/Date:0410117584 28.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 16.3.2011..			

58	Case No.:22/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00790/AM11/	RLA File :08/24/040/00182/AM10/	Lic.No/Date:0810092685 30.09.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

59	Case No.:62/46/83-ALC1/2010	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00907/AM11/	RLA File :08/24/040/00208/AM11/	Lic.No/Date:0810092926 08.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

60	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

61	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

62	Case No.:3/30/83-ALC1/2010	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00525/AM11/	RLA File :03/95/040/00542/AM11/	Lic.No/Date:0310596891 14.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 16.3.2011..			

63	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

	Case No.:16/34/83-ALC1/2010	Party Name:BANCO PRODUCTS (INDIA)	Meet No/Date:46/83-ALC1/2010	Status:Case
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64		LIMITED	16.02.2011	Deferred
	HQ File :01/83/050/00607/AM11/	RLA File :34/24/040/00142/AM11/	Lic.No/Date:3410028318 14.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 16.3.2011..			

65	Case No.:17/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00608/AM11/	RLA File :30/24/040/00039/AM11/	Lic.No/Date:3010070201 14.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.10.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 3.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

66	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DOT. U.O sent to DOT on 11.2.2011. Accordingly the case may be re-listed on 16.3.2011.			

67	Case No.:27/46/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00872/AM11/	RLA File :03/94/040/01027/AM08/	Lic.No/Date:0310597100 15.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

68	Case No.:2/34/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00593/AM11/	RLA File :03/94/040/00867/AM09/	Lic.No/Date:0310597360 18.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 11.1.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 16.2.2011.			

	Case No.:24/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES	Meet No/Date:46/83-ALC1/2010	Status:Case
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69		PVT.LTD.	16.02.2011	Deferred
	HQ File :01/83/050/00615/AM11/	RLA File :03/95/040/00664/AM10/	Lic.No/Date:0310597434 18.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.1.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

70	Case No.:2/38/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00681/AM11/	RLA File :03/95/040/00279/AM11/	Lic.No/Date:0310597342 18.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 15022/25/2006-Ch.II dated 2.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Asulam 40SL W/V (Asulam 40% SL)	1 Litre	1. 4-(Aminosulfonyl) Aniline 2. Dimethyl Carbonate 3. Sodium Methoxide 98%	0.365 Kg 0.248 Kg 0.148 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:45/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00890/AM11/	RLA File :07/21/040/00521/AM11/	Lic.No/Date:0710074875 19.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

72	Case No.:46/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00891/AM11/	RLA File :07/21/040/00520/AM11/	Lic.No/Date:0710074876 19.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

	Case No.:57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
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73	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011				

74	Case No.:58/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00903/AM11/	RLA File :07/21/040/00523/AM11/	Lic.No/Date:0710074888 19.10.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011				

75	Case No.:13/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00858/AM11/	RLA File :34/24/040/00187/AM11/	Lic.No/Date:3410028389 21.10.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.				

76	Case No.:37/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00882/AM11/	RLA File :34/24/040/00186/AM11/	Lic.No/Date:3410028388 21.10.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.				

77	Case No.:38/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00883/AM11/	RLA File :34/24/040/00183/AM11/	Lic.No/Date:3410028387 21.10.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.				

78	Case No.:14/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00859/AM11/	RLA File :34/24/040/00162/AM11/	Lic.No/Date:3410028418 25.10.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of				

information from the firm to the D/L dated 8.2.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..

79	Case No.:12/46/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00857/AM11/	RLA File :04/24/040/00185/AM11/	Lic.No/Date:0410118352 26.10.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

80	Case No.:25/42/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00793/AM11/	RLA File :30/24/040/00044/AM11/	Lic.No/Date:3010070561 02.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

81	Case No.:25/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date:3410028501 03.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

82	Case No.:26/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date:3410028500 03.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

83	Case No.:39/46/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00884/AM11/	RLA File :03/94/040/01305/AM08/	Lic.No/Date:0310600299 04.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

84	Case No.:24/46/83-ALC1/2010	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00869/AM11/	RLA File :34/24/040/00194/AM11/	Lic.No/Date:3410028539 09.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

85

Case No.:5/34/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00596/AM11/	RLA File :03/94/040/00443/AM11/	Lic.No/Date:0310600870 10.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/63/2009-Ch.II dated 14.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
SPECTRA 977 T (Containing 40 Sodium Allyl Sulfonate 25% Butynediol 2 mole ethoxylate and 14% Propargyl Alcohol)	1 Litre	1. Allyl Chloride 2. Butynediol 3. Propargyl Alcohol	0.210 Kg 0.150 kg 0.140 kg
Nickel Additive 220 (containing 30% Sodium Allyl Sulfonate 20% Sodium 3-Chloro-2-hydroxy propane sulfonate 23% Saccharin)	1 Litre	1. Allyl Chloride 2. Epichlorohydrin 3. Saccharin	0.150 Kg 0.131 Kg 0.230 Kg
Zincbrite 360 Brightner (containing 60% Adduct of Hexamine with Epichlorohydrin & 2.5 Polycizer	1 Litre	1. Epichlorohydrin 2. Polyvinyl Alcohol (Polycizer-173)	0.310 Kg 0.025 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:40/34/83-ALC1/2010	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date:0710075341 10.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

87	Case No.:42/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00633/AM11/	RLA File :05/24/040/00236/AM11/	Lic.No/Date:0510276697 10.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

88	Case No.:43/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00634/AM11/	RLA File :05/24/040/00237/AM11/	Lic.No/Date:0510276698 10.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

89

Case No.:44/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00635/AM11/	RLA File :05/24/040/00238/AM11/	Lic.No/Date:0510276699 10.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 15.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Divine Talc (Talcum Powder)	100 Kg	Ess Oil TPB 2373/9 Izabella (Perfume)	0.603 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:45/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00636/AM11/	RLA File :05/24/040/00239/AM11/	Lic.No/Date:0510276700 10.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.2.2011.. Accordingly the case may be relisted on 16.3.2011			

	Case No.:46/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HO File :01/83/050/00637/AM11/	RLA File :05/24/040/00240/AM11/	Lic.No/Date:0510276701	Defer Date:

10.11.2010

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 15.2.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Feet Up Deodorising Foot Powder	100 Kg	1. Bergamot Essential Oil M-0020356 2. Lime Extract 21305 3. Fragrance New Cool E-0908580	0.01005 Kg 0.5025 Kg 0.7035 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:47/34/83-ALC1/2010

Party Name:SILVER OAK LABORATORIES PVT.LTD.

Meet No/Date:46/83-ALC1/2010
16.02.2011

Status:Case
Approved

HQ File :01/83/050/00638/AM11/

RLA File :05/24/040/00241/AM11/

Lic.No/Date:0510276702
10.11.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 15.2.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lucia Talc (Talcum Powder)	100 Kg	Perfume Compound the Look Talc G-0131050/15	0.804 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/34/83-ALC1/2010

Party Name:UNIVERSAL OLEORESINS

Meet No/Date:46/83-ALC1/2010
16.02.2011

Status:Case
Deferred

HQ File :01/83/050/00612/AM11/

RLA File :10/24/040/00066/AM11/

Lic.No/Date:1010040835
11.11.2010

Defer
Date:16.03.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.

Case No.:39/34/83-ALC1/2010

Party Name:SMI COATED PRODUCTS PVT. LTD.

Meet No/Date:46/83-ALC1/2010
16.02.2011

Status:Case
Approved

HQ File :01/83/050/00630/AM11/

RLA File :03/95/040/00644/AM11/

Lic.No/Date:0310600998
11.11.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 15.2.2011, the Committee decided to approve the case as taking cue from SION at S.No.-2866, as under:-

Export Item	Qty.	Import Item	Qty.
Self Adhesive paper (160 GSM+/-10%) with Adhesive Coating Weight of 22 GM/SQM	1 Sq. Mtr.	1. Chromo Paper (75 GSM+/-10%) 2. Adhesive (55% solid)(Water based) 3. Silicon Coated paper (62 GSM+/-10%)	1.04 Sq. mtr. 0.042 Kg 1.04 Sq. mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

95	Case No.:41/34/83-ALC1/2010	Party Name:BHA VIN INDUSTRIES	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00632/AM11/	RLA File :03/94/040/00711/AM11/	Lic.No/Date:0310601090 12.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

96	Case No.:49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011.. Accordingly the case may be relisted on 16.3.2011			

97	Case No.:50/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00641/AM11/	RLA File :09/24/040/00317/AM11/	Lic.No/Date:0910044244 12.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011.. Accordingly the case may be relisted on 16.3.2011			

98	Case No.:66/46/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00911/AM11/	RLA File :06/24/040/00040/AM11/	Lic.No/Date:0610019702 12.11.2010	Defer Date:16.03.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.

99	Case No.:22/38/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00701/AM11/	RLA File :31/24/040/00167/AM11/	Lic.No/Date:3110045440 15.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

100	Case No.:23/46/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00868/AM11/	RLA File :34/24/040/00211/AM11/	Lic.No/Date:3410028589 16.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

101	Case No.:63/46/83-ALC1/2010	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00908/AM11/	RLA File :08/24/040/00031/AM11/	Lic.No/Date:0810093991 22.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

102	Case No.:49/46/83-ALC1/2010	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00894/AM11/	RLA File :31/24/040/00175/AM11/	Lic.No/Date:3110045580 23.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

103	Case No.:50/46/83-ALC1/2010	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00895/AM11/	RLA File :31/24/040/00149/AM11/	Lic.No/Date:3110045606 24.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

104	Case No.:11/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00856/AM11/	RLA File :34/24/040/00166/AM11/	Lic.No/Date:3410028659 25.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

105	Case No.:32/46/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00877/AM11/	RLA File :31/24/040/00161/AM11/	Lic.No/Date:3110045653 26.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

106	Case No.:12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to checkup from Policy Division regarding exportability of Mustard Oil Aroma (Essential Oil of Mustard). A letter issued to Policy Division on 22.2.2011. Accordingly the case may be re-listed on 16.3.2011.			

107

Case No.:21/46/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00866/AM11/	RLA File :03/95/040/00621/AM11/	Lic.No/Date:0310603733 30.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/10/2010-Ch.II dated 15.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stero CO 250 (Polyethylene Triglyceride Ricinoleic Acid 31 mole ethoxylated)	1 Kg	Ethylene Oxide	0.606 Kg
STERCOPOL 100405 (Iso Decanol 4 mole Ethoxylate 5 mole Propoxylate)	1 Kg	1. ISO Decanol 2. Ethylene Oxide 3. Propylene Oxide	0.258 Kg 0.287 Kg 0.474 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108

Case No.:28/46/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00873/AM11/	RLA File :03/95/040/00598/AM11/	Lic.No/Date:0310603727 30.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/10/2010-Ch.II dated 15.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
STERO TAM 150 (Stearyl Amine 25 mole Ethoxylate)	1 Kg	1. Stearyl Amine 2. Ethylene Oxide	0.292 Kg 0.727 Kg
STEROL 1312 (Iso Tri Decyl Alcohol 9 mole Ethoxylate))	1 Kg	1. Iso Tri Decanol 2. Ethylene Oxide	0.342 Kg 0.677 Kg
Tri Phenyl Phosphite	1 Kg	1. Phenol 2. Phophorus Trichloride	0.937 Kg 0.456 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	Case No.:29/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.		Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00874/AM11/	RLA File :03/95/040/00647/AM11/		Lic.No/Date:0310603697 30.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/53/2006-Ch.II dated Nil, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Impact Modifier Processing Acid mixture containing MBS Copolymer 80% and Acrylic Copolymer 20	1 Kg	1. Impact Modifier (MBS Copolymer) 2. Processing Aid Acrylic Co-polymer	0.800 Kg 0.200 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

	Case No.:30/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HO File :01/83/050/00875/AM11/	RLA File :03/95/040/00648/AM11/	Lic No/Date:0310603699	Defer Date:

110			30.11.2010	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/48/2003-Ch.III dated 19.11.2009, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dibasic Lead Phosphite	1 Kg	1. Lead Ingots	0.822 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

112	Case No.:47/46/83-ALC1/2010	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00892/AM11/	RLA File :31/24/040/00156/AM11/	Lic.No/Date:3110045709 30.11.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

113	Case No.:22/46/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00867/AM11/	RLA File :03/95/040/00681/AM11/	Lic.No/Date:0310603948 01.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/10/2010-Ch.II dated 15.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
STERO SP 15 (Styrenated Phenol 15 mole Ethoxylated)		1 Kg	1. Phenol 2. Ethylene Oxide	0.099 Kg 0.700 Kg
STERO NC 150 (Nonyl Phenol Polyglycol Ether/Nonyl		1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.283 Kg 0.736 Kg

	Phenol 13 Mole Ethoxylate)			
	STERO CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole ethoxylate)	1 Kg	Ethylene Oxide	0.716 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

114	Case No.:13/38/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00692/AM11/	RLA File :10/24/040/00071/AM11/	Lic.No/Date:1010041045 02.12.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.			

115	Case No.:17/46/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00862/AM11/	RLA File :05/23/040/00248/AM11/	Lic.No/Date:0510278808 07.12.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

116	Case No.:19/46/83-ALC1/2010		Party Name:KLJ POLYMERS & CHEMICALS LTD.,		Meet No/Date:46/83-ALC1/2010 16.02.2011		Status:Case Approved	
	HQ File :01/83/050/00864/AM11/		RLA File :05/23/040/00247/AM11/		Lic.No/Date:0510278872 08.12.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(PC Div.) vide their U.O.No. 46011/97/2009-PC.II dated 18.2.2011, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Formulated Additive Parafin		1 Kg	1. C10 Plus Linear Alpha Olifines 2. C20 Plus Linear Alpha Olifines		0.6825 Kg 0.3675 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:10/46/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
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117	HQ File :01/83/050/00855/AM11/	RLA File :10/24/040/00064/AM11/	Lic.No/Date:1010041147 09.12.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.				

118	Case No.:59/46/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00904/AM11/	RLA File :09/24/040/00350/AM11/	Lic.No/Date:0910044609 09.12.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.				

119	Case No.:14/38/83-ALC1/2010	Party Name:UNICON FIBRO CHEMICALS PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00693/AM11/	RLA File :03/95/040/00595/AM11/	Lic.No/Date:0310605905 13.12.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.				

120	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.				

121	Case No.:24/38/83-ALC1/2010	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00703/AM11/	RLA File :03/95/040/00624/AM11/	Lic.No/Date:0310605967 13.12.2010	Defer Date:16.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.2.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..				

122	Case No.:40/46/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00885/AM11/	RLA File :30/24/040/00049/AM11/	Lic.No/Date:3010071456 15.12.2010	Defer Date:16.03.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.

123	Case No.:48/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00893/AM11/	RLA File :07/21/040/00695/AM11/	Lic.No/Date:0710076118 20.12.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

124	Case No.:18/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00863/AM11/	RLA File :34/24/040/00198/AM11/	Lic.No/Date:3410028861 22.12.2010	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

125

Case No.:52/46/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
HQ File :01/83/050/00897/AM11/	RLA File :04/24/040/00270/AM11/	Lic.No/Date:0410120293 31.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14010/51/2006-Ch.II dated 31.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Composize-CRE (Cationic Rosin Emulsion) Solid content 35%	1 Kg	1. Gum Rosin Abeitic Acid 2. Fumaric Acid 3. Bewoten C 410 Aqueous Solution of Polymeric Quarternery Amine	0.136 Kg 0.005 Kg 0.0345 Kg
Keydime-AKD Alkyl Ketene Dimer Emulsion (Containing AKD Wax 10% Starch 0.7%	1 Kg	1. Alkyl Ketene Dimer Wax 2. Relevant Starch	0.100 Kg 0.007 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.:60/46/83-ALC1/2010	Party Name:NA GARJUNA AGRICHEM LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00905/AM11/	RLA File :09/24/040/00336/AM11/	Lic.No/Date:0910045025 03.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

127	Case No.:61/46/83-ALC1/2010	Party Name:NA GARJUNA AGRICHEM LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00906/AM11/	RLA File :09/24/040/00320/AM11/	Lic.No/Date:0910045026 03.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

128	Case No.:1/42/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00769/AM11/	RLA File :08/24/040/00057/AM11/	Lic.No/Date:0810095285 06.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

129	Case No.:3/42/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00771/AM11/	RLA File :05/23/040/00273/AM11/	Lic.No/Date:0510280982 06.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(PC Div.) vide their U.O.No. 46011/11/2005-PC.II dated 18.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thermoplastic Rubber (TPR) Compound	1 Kg	1. Styrene Butadiene Styrene (Oil Extended)	0.7923 Kg
			2. Synthetic Rubber (PBR/RB)	0.0891 Kg
			3. Polystyrene Granules (HIPS)	0.1486 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

130	Case No.:4/42/83-ALC1/2010		Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00772/AM11/		RLA File :05/23/040/00286/AM11/	Lic.No/Date:0510280984 06.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(PC Div.) vide their U.O.No. 46011/97/2009-PC.II dated 18.2.2011, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Formulated Additive Parafin	1 Kg	1. C10 Plus Linear Alpha Olifines 2. C20 Plus Linear Alpha Olifines	0.6825 Kg 0.3675 Kg	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

131	Case No.:35/42/83-ALC1/2010		Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00803/AM11/		RLA File :10/24/040/00072/AM11/	Lic.No/Date:1010041367 06.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.3.2011.				

132	Case No.:36/42/83-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/		RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.3.2011.				

133	Case No.:37/42/83-ALC1/2010		Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00805/AM11/		RLA File :03/95/040/00815/AM11/	Lic.No/Date:0310610028 07.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011				

134	Case No.:38/42/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00806/AM11/	RLA File :31/24/040/00176/AM11/	Lic.No/Date:3110046337 07.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

135	Case No.:64/46/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00909/AM11/	RLA File :08/24/040/00308/AM10/	Lic.No/Date:0810095324 07.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.3.2011.			

136	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

137	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

138	Case No.:42/42/83-ALC1/2010	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00810/AM11/	RLA File :03/95/040/00449/AM11/	Lic.No/Date:0310610200 10.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

139	Case No.:44/42/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00812/AM11/	RLA File :17/24/040/00019/AM11/	Lic.No/Date:1710003694 11.01.2011	Defer Date:16.03.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011

140	Case No.:45/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00813/AM11/	RLA File :08/24/040/00035/AM11/	Lic.No/Date:0810095455 12.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

141	Case No.:46/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00814/AM11/	RLA File :08/24/040/00059/AM11/	Lic.No/Date:0810095456 12.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

142	Case No.:47/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00815/AM11/	RLA File :08/24/040/00077/AM11/	Lic.No/Date:0810095457 12.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

143	Case No.:48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458 12.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

144	Case No.:49/42/83-ALC1/2010	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00817/AM11/	RLA File :03/95/040/00692/AM11/	Lic.No/Date:0310610606 12.01.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

145	Case No.:51/42/83-ALC1/2010	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00819/AM11/	RLA File :03/94/040/00707/AM11/	Lic.No/Date:0310610694 12.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14011/102/2006-Ch.II dated 15.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sulphol Liquid Black B (Leuco Sulphur Black I) Dye content: 36%	1 Kg	1. Sulphur Black Grains 2. Sulphur Blue	0.353 Kg 0.0072 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

146	Case No.:1/46/83-ALC1/2010	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00846/AM11/	RLA File :10/24/040/00113/AM11/	Lic.No/Date:1010041662 02.02.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

147	Case No.:2/46/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00847/AM11/	RLA File :33/24/040/00016/AM11/	Lic.No/Date:3310017634 03.02.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

148	Case No.:3/46/83-ALC1/2010	Party Name:KA WAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00848/AM11/	RLA File :03/94/040/00891/AM11/	Lic.No/Date:0310614149 03.02.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

149	Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:16.03.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011

150	Case No.:5/46/83-ALC1/2010	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00850/AM11/	RLA File :03/95/040/00846/AM11/	Lic.No/Date:0310614591 07.02.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

151	Case No.:6/46/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00851/AM11/	RLA File :03/95/040/00878/AM11/	Lic.No/Date:0310614600 07.02.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

152	Case No.:7/46/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00852/AM11/	RLA File :03/95/040/00855/AM11/	Lic.No/Date:0310614785 08.02.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

153	Case No.:8/46/83-ALC1/2010	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Deferred
	HQ File :01/83/050/00853/AM11/	RLA File :03/94/040/00915/AM11/	Lic.No/Date:0310614887 08.02.2011	Defer Date:16.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.3.2011			

	Case No.:9/46/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:46/83-ALC1/2010 16.02.2011	Status:Case Approved
	HQ File :01/83/050/00854/AM11/	RLA File :03/94/040/00951/AM11/	Lic.No/Date:0310614909 08.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt of C&PC(Chem Div.) vide their U.O.No. 14011/11/2005-Ch.II dated 13.10.2009, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Diesel Fuel Additive (Fatty Alcohol (C ₁₂ -C ₁₈) Ester of Terpolymer in Mixed Xylene	1 Kg	1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (C ₁₂ -C ₁₈) Mixture 4. Mixed Xylene	0.083 Kg 0.078 Kg 0.274 Kg 0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:03.03.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer